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Sixth Series, Vol. XI No. 23

Thursday, July 23, 2015  
Shravana 1, 1937 (Saka)

**LOK SABHA DEBATES**  
**(English Version)**

**Fifth Session**  
**(Sixteenth Lok Sabha)**



*(Vol. XI contains Nos. 20 to 30)*

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Starred Question No. 41 tabled by Shri Jyotiraditya M. Scindia and Yogi Adityanath was deleted. Further,\* due to to continuous interruptions in the House, starred questions could not be taken up for oral answers. Therefore, these starred questions were treated as unstarred questions.

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## LOK SABHA DEBATES

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LOK SABHA

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Thursday, July 23, 2015/Shravana 1, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

*[English]*

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Shri Mallikarjun Kharge, Shri M. Veerappa Moily, Shri K.C. Venugopal on IPL; Shri Md. Badaruddoza Khan, Shri Mohammad Salim, Shri Sankar Prasad Datta and Shri M.B. Rajesh. *[Translation]* Their notices are on Vyapam. Shri P. Karunakaran's notice is on IPL. Shri Dharmendra Yadav's notice is on compensation for the losses suffered by farmers. Shri N.K. Premachandran's notice is on IPL. Dr. A. Sampath's notice is on caste based Census. The notice of Shri Jay Prakash Narayan Yadav is related to the census report which is to be published and the notice of Shri Jitendra Reddy ji is on the separate High Court in Telangana. I have received all these notices and I am not allowing them.

... *(Interruptions)*

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**SHRI ARJUN RAM MEGHWAL (BIKANER):** Madam, I also have a notice.... (Interruptions) He has spoken about the Members of the Parliament....(Interruptions) I also have a notice....(Interruptions)

*[English]*

**HON. SPEAKER:** It is under my consideration.

... (*Interruptions*)

**SHRI K.C. VENUGOPAL (ALAPPUZHA):** Is it Adjournment Motion?

... (*Interruptions*)

*[Translation]*

**SHRI ARJUN RAM MEGHWAL:** Madam, there is no mention of my notice in this.... (*interruptions*)

*[English]*

**HON. SPEAKER:** It is under my consideration.

... (*Interruptions*)

### **11.02 hrs**

*At this stage, Shri Balka Suman and some other hon. Members came and stood on the floor near the Table.*

**HON. SPEAKER:** Do not show placard.

... (*Interruptions*)

### **11.03 hrs**

*At this stage, Shri Ninong Ering and some other hon. Members came and stood on the floor near the Table.*

**HON. SPEAKER:** Now, Question Hour. Q. No. 42 - Dr. Manoj Rajoria.

... (*Interruptions*)

*[Translation]*

**DR. MANOJ RAJORIA (KARAULI-DHOLPUR):** Hon'ble Speaker Madam, the way coal allocation was done wrongly during the tenure of the UPA Government and the scam worth lakhs of crores of rupees took place in



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the country, the irregularities during the auction process that came to the fore in front of the public. ...(Interruptions) to remove those irregularities ...(Interruptions)

**SHRI ARJUN RAM MEGHWAL:** He has written that the people sitting in the Parliament... Such<sup>1</sup>\* leaders have cropped up now.... (Interruptions) I would like to say that Robert Vadra has attacked the Parliament on his Facebook account. He has written that the people of the Parliament, who are leaders, have become like this. He cannot say things like that people in the Parliament do nothing....(Interruptions) He cannot say that.... (Interruptions) Even an individual cannot say this.... (Interruptions) Madam, therefore, let my Privilege Motion be accepted and I should be given the permission to speak....(Interruptions)

*[English]*

**HON. SPEAKER:** Q. No. 42 - Dr. Manoj Rajoria.

... (*Interruptions*)

**DR. MANOJ RAJORIA:** Q. No. 42. ... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Please sit down.

... (*Interruptions*)

**HON. SPEAKER:** Gaurav Gogoi ji, don't do this.

... (*Interruptions*)

*[English]*

**HON. SPEAKER:** Do not show placard.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, no placards, please.

... (*Interruptions*)

**HON. SPEAKER:** Shri Gaurav Gogoi, no placard, please.

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<sup>1</sup>\* Expunged as ordered by the Chair.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, please go back to your seats.

... (*Interruptions*)

**HON. SPEAKER:** Dr. Manoj Rajoria, please ask your Supplementary.

... (*Interruptions*)

**\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 42 to 60  
Unstarred Question Nos 461 to 690

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**\*For Questions, please refer to Master copy of English version, placed in Library.**  
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

**HON. SPEAKER:** The House stands adjourned to meet again at 12 o'clock.

**11.06 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

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12.00 hrs

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Hon. Speaker in the Chair)*

**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now Papers to be Laid on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF POWER,  
MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER  
OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY  
(SHRI PIYUSH GOYAL): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the THDC India Limited  
and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 2725/16/15]

(ii) Memorandum of Understanding between the Power Grid  
Corporation of India Limited and the Ministry of Power for the  
year 2015-2016.

[Placed in Library, See No. LT 2726/16/15]

(2) A copy of the Annual Budget (Hindi and English versions) of the  
Damodar Valley Corporation, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 2727/16/15]

(3) A copy each of the following Notifications (Hindi and English versions)  
under Section 182 of the Electricity Act, 2003:-

(i) The Joint Electricity Regulatory Commission for the State of Goa  
& Union Territories (Grid Connected Solar Power Regulations)

2015 published in Notification No. JERC-19/2015 in Gazette of India dated 15<sup>th</sup> May, 2015.

- (ii) The Joint Electricity Regulatory Commission for Goa & Union Territories (Conduct of Business) (Fourth Amendment) Regulations, 2015 published in Notification No. JERC-1/2009 in Gazette of India dated 9<sup>th</sup> March, 2015.
  - (iii) The Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Establishment of Forum for Redressal of Grievances of Consumers) (Second Amendment) Regulations, 2015 published in Notification No. JERC-4/2009 in Gazette of India dated 9<sup>th</sup> March, 2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (ii) & (iii) of (3) above.

[Placed in Library, See No. LT 2728/16/15]

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**12.0 ¾ hrs****COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS****12<sup>th</sup> Report**

**DR. M. THAMBIDURAI (KARUR):** I beg to present the Twelfth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

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... (*Interruptions*)

**12.01 hrs**

*At this stage, Shri Kodikunnil Suresh, Shri Balka Suman and some other hon. Members came and stood on the floor near the Table.*

**12.01 ¼ hrs****COMMITTEE ON GOVERNMENT ASSURANCES  
14<sup>th</sup> to 17<sup>th</sup> Reports**

*[Translation]*

**SHRI PRAHLAD SINGH PATEL (DAMOH):** Madam, I present the following report (Hindi and English versions):

- (1) 14th Report on review of pending assurances pertaining to the Ministry of Health and Family Welfare (Department of Health Research).
- (2) 15th Report on review of pending assurances pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare).
- (3) 16th Report regarding requests for dropping of assurances (acceded to).

(4) 17th Report regarding requests for dropping of assurances (not acceded to).

—  
... (*Interruptions*)



**12.02 hrs**

**STANDING COMMITTEE ON SCIENCE & TECHNOLOGY,  
ENVIRONMENT & FORESTS  
265<sup>th</sup> to 267<sup>th</sup> Reports**

*[English]*

**SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR):** Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Sixty-fifth Report on 'Reported Forecast of a Major Earthquake in Uttarakhand'.
- (2) Two Hundred Sixty-sixth Report on 'E-Waste and E-Radiation'.
- (3) Two Hundred Sixty-seventh Report on 'Unprecedented Floods in Srinagar and Warning and forecasting of Floods and Environmental issues in Leh, Jammu and Pathankot'.

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... (*Interruptions*)

**12.03 hrs**

**BUSINESS ADVISORY COMMITTEE**

**20<sup>th</sup> Report**

**THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY):** Madam, I beg to present the Twentieth Report of the Business Advisory Committee.

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... (*Interruptions*)

**12.03 ½ hrs****ELECTIONS TO COMMITTEES****(i) Committee on Estimates***[Translation]***DR. MURLI MAHOHAR JOSHI (KANPUR):** Madam, I propose:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee vice Shri Dileep Singh Bhuria died"

*[English]***HON. SPEAKER:** The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Dileep Singh Bhuria died."

*The motion was adopted.***(ii) Committee on Welfare of Other Backward Classes****SHRI RAJEN GOHAIN (NOWGONG):** Madam, I beg to move the following: -

"That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee."

**HON. SPEAKER:** The question is:

“That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

*The motion was adopted.*

... (*Interruptions*)

**SHRI RAJEN GOHAIN :** Madam, I beg to move the following:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

**HON. SPEAKER:** The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

*The motion was adopted.*

---

... (*Interruptions*)

**12.05 hrs**

**MOTION RE: CONCURRENCE IN RECOMMENDATION OF RAJYA  
SABHA RELATING TO WITHDRAWAL OF NEGOTIABLE  
INSTRUMENTS (AMENDMENT) BILL, 2015**

**THE MINISTER OF FINANCE, MINISTER OF CORPORATE  
AFFAIRS AND MINISTER OF INFORMATION AND  
BROADCASTING (SHRI ARUN JAITLEY):** Madam, I beg to move the  
following:-

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Negotiable Instruments Act, 1881, which was passed by the Lok Sabha on the 13<sup>th</sup> May, 2015 and laid on the Table of Rajya Sabha on the same day."

**HON. SPEAKER:** The question is:

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill further to amend the Negotiable Instruments Act, 1881, which was passed by the Lok Sabha on the 13<sup>th</sup> May, 2015 and laid on the Table of Rajya Sabha on the same day."

*The motion was adopted.*

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... (Interruptions)

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**12.06 hrs**

**REPEALING AND AMENDING (THIRD) BILL, 2015**

**THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):** Madam, I beg to move for leave to withdraw a Bill to repeal certain enactments and to amend certain other amendments.

**HON. SPEAKER:** The question is:

“That leave be granted to withdraw a Bill to repeal certain enactments and to amend certain other amendments.

*The motion was adopted.*

**SHRI D.V. SADANANDA GOWDA:** Madam, I withdraw the Bill.

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... (*Interruptions*)

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**HON. SPEAKER:** Pralhadji.

... (*Interruptions*)

**SHRI PRALHAD JOSHI (DHARWAD):** Madam, I have given notice for moving a Privilege Motion against Mr. Robert Vadra. ... (*Interruptions*) He has posted a comment in the Facebook and said:

“Parliament begins and so do their petty diversion political tactics... People of India are not fooled.

Regret to see India Led by such so called leaders!!”

Probably, he has commented on their party. ... (*Interruptions*)

Madam, Robert Vadra has belittled not only individual Members of Parliament but also belittled the total image of the Parliament. ... (*Interruptions*) He has attacked the Parliament. ... (*Interruptions*) By that, the image of the Parliament in the entire world has been reduced by Robert Vadra. ... (*Interruptions*) As by the Congress Party, ... \* he has shown disrespect to the democracy and also to the Parliament. ... (*Interruptions*) Just as they had imposed emergency, they have attacked democracy in the same way....(*Interruptions*) They do not have trust and confidence in democracy. That is why, the Privilege Motion should be adopted and Robert Vadra should be punished. ... (*Interruptions*) Robert Vadra should be immediately called before the House and reprimanded. ... (*Interruptions*) Robert Vadra has totally disrespected the entire Parliament and democratic system. He should immediately be called before this Parliament, and he should be punished and reprimanded.... (*Interruptions*)

Robert Vadra should definitely be punished. ... (*Interruptions*) Thank you.... (*Interruptions*)

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\*Expunged as ordered by the Chair

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**HON. SPEAKER:** Please, I request you to listen to me only for two minutes.

. . . *(Interruptions)*

**HON. SPEAKER:** You stand here and listen to me.

. . . *(Interruptions)*

**HON. SPEAKER:** I am not asking you to go to your seats.

... *(Interruptions)*

**HON. SPEAKER:** Yes, I know. That is why, I am standing.

... *(Interruptions)*

*[Translation]*

**HON. SPEAKER:** That is why I am standing here.

. . . *(Interruptions)*

**HON. SPEAKER:** I will tell him as well.

. . . *(Interruptions)*

**HON. SPEAKER:** At least let me scold him.

. . . *(Interruptions)*

**HON. SPEAKER:** Please give me two minutes.

. . . *(Interruptions)*

**HON. SPEAKER:** Let me tell him. That is also not good.

. . . *(Interruptions)*

**HON. SPEAKER:** My request to all of you is ...

. . . *(Interruptions)*

**HON. SPEAKER:** I know. I am saying everything.

. . . *(Interruptions)*

*[English]*

**HON. SPEAKER:** I am requesting all of you.

... *(Interruptions)*

*[Translation]*

**HON. SPEAKER:** I request all of you, including people from this side and from that side who have come here. I request all of you ....

... *(Interruptions)*

**HON. SPEAKER:** There are some people here who want to express their views.

... *(Interruptions)*

**HON. SPEAKER:** Please listen.

... *(Interruptions)*

**HON. SPEAKER:** I have a request.No one should show, neither you will show, nor they will show , no one will kindly show the placards.They are doing it, so we should also do it, that is not right.

... *(Interruptions)*

**HON. SPEAKER:** Keep one thing in mind. If you do not want to run the House, then it is okay. I will adjourn it.

... *(Interruptions)*

**HON. SPEAKER:** If you wish that there should be no discussion then I will adjourn the House.

... *(Interruptions)*

**HON. SPEAKER:** Once again I request .....

... *(Interruptions)*

*[English]*

**HON. SPEAKER:** Do you not want to run the House?

... *(Interruptions)*

**HON. SPEAKER:** This is not proper.

... *(Interruptions)*



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**HON. SPEAKER:** Again and again I am requesting you all not to show placards. Please do not do it. They also should not show them. Nobody should do it.

... (*Interruptions*)

**HON. SPEAKER:** This is not proper.

... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** The rules are made by you. The rules are not made by me, the rules are made by all of you.

... (*Interruptions*)

**HON. SPEAKER:** He has sat down, you also please sit down. I am sorry.

... (*Interruptions*)

*[English]*

**SHRI MALLIKARJUN KHARGE (GULBARGA):** Madam Speaker, whatever Mr. Joshi said about Mr. Vadra, he is not a Member of this House.

... (*Interruptions*) In spite of that ... (*Interruptions*)

**HON. SPEAKER:** Who is not there in the House?

... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Please do not move the placard.

... (*Interruptions*)

**HON. SPEAKER:** If you don't want to listen, if you don't want to talk, if you don't want to discuss, it's okay.

... (*Interruptions*)

*[English]*

**HON. SPEAKER:** The House stands adjourned to meet again tomorrow the 24<sup>th</sup> July, 2015 at 11.00 a.m.

**12.14 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 24, 2015 / Shravana 2, 1937 (Saka).*

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